# GOVERNMENT OF INDIA MINISTRY OF HOUSING AND URBAN AFFAIRS LOK SABHA

### UNSTARRED QUESTION NO. 2006 TO BE ANSWERED ON DECEMBER 11, 2025

### CONVERSION OF LEASE-HOLD PROPERTIES INTO FREE-HOLD BY L&DO

NO. 2006: SHRI JAI PRAKASH:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state;

- (a) whether it is a fact that the Land and Development Office (L&DO) converts lease-hold properties into free-hold only on an entire-building basis in Delhi and not on a unit-wise basis as is done by the Delhi Development Authority (DDA);
- (b) if so, the reasons therefor;
- (c) whether the Government is considering any proposal to amend the existing rules to align them with the policy adopted by the DDA with a view to augment Government revenue: and
- (d) if so, the details thereof and if not, the reasons therefor?

#### **ANSWER**

# THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU)

(a) to (d): The Land & Development Office (L&DO) had allotted a number of properties on leasehold basis in the past. Pursuant to applicable policies of Land and Development Office, a majority of these properties have been converted from leasehold to freehold status. L&DO process the case on an entire building basis, as the original allotments were not made on a unit-wise basis. The issue of unit-wise processing involves detailed examination of legal, technical and administrative aspects.

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